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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

1. OA No.2004/2001
MA No.272/2003

2. OA No.2623//2001
MA No.274/2003

3. OA No.2624/2001
MA No.273/2003

New Delhi this the 4th day of February, 2003.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

OA No.2004/2001

1. Suresh Kumar,
S/o Sh. Keshar Lal,
R/o C-50, Budh Nagar,
Inderpuri, New Delhi.

2. Shiv Lal,
S/o Sh. Bhreu Lal,
R/o C-403, Budh Nagar,
Inderpuri, New Delhi.

-Applicants

(By Advocate Shri Chittranjan Hati)

-Versus-

1. Union of India through
the Secretary,
Ministry of Agriculture,
Krishi Bhawan, New Delhi.

2. ICAR, through its Secretary,
Director General,
Krishi Bhawan, New Delhi.

3. IARI, through its Director,
PUSA, New Delhi.

-Respondents

OA No.2623/2001

1. Vinod Kumar,
S/o Sh. Akul Manjhi

2. Ranjit Kumar,
S/o Sh. Trivani Mandal

3. Vijender Kumar,
S/o Sh. Chattar Singh

4. Radhey Kishan,
S/o Shri Ram Dev

5. Ashok Kumar,
S/o Sh. Dhan Pal Singh

6. Umesh Sharma,
S/o Sh. Ram Prakash Sharma

-Applicants

(By Advocate Shri Chittranjan Hati)
(By Advocate Shri Chittranjan Hati)

-Versus-

1. Union of India through the Secretary, Ministry of Agriculture, Krishi Bhawan, New Delhi.
2. ICAR, through its Secretary, Director General, Krishi Bhawan, New Delhi.
3. IARI, through its Director, PUSA, New Delhi.
4. M/s Manoj Contractor, Civil Inquiry Office, Maintenance Section, Krishi Kunj IARI Pusa, New Delhi.

-Respondents

OA No. 2624/2001

1. Naresh Kumar, S/o Sh. Puran Chand
2. Pawan Kumar, S/o Sh. Bhim Singh
3. Om Parkash, S/o Sh. Mukhdev Majhi
4. Anil Kumar, S/o Sh. Hari Chander Ray
5. Kishan Kumar, S/o Shri Ram Prasad
6. Ashok Rai, S/o Shri Rajender Rai
7. Harkesh Kumar, S/o Shri Leeladhar
8. Umesh Chander, S/o Sh. Prayag Dutt Joshi
9. Kishore Kumar, S/O Sh. Guna Nand Jha, R/O 385, Krishi Kunj, IARI Pusa, New Delhi.

-Applicants

(By Advocate Shri Chittranjan Hati)

-Versus-

1. Union of India through the Secretary, Ministry of Agriculture, Krishi Bhawan, New Delhi.
2. ICAR, through its Secretary, Director General, Krishi Bhawan, New Delhi.
3. IARI, through its Director, PUSA, New Delhi.

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4. M/s Manoj Contractor,
Civil Inquiry Office,
Maintenance Section,
Krishi Kunj, IARI, Pusa,
New Delhi.

ORDER (ORAL)

Mr. Shanker Raju, Member (J):

MAs for restoration of OAs are allowed. OAs are restored to their original position.

2. In view of the decision of the Apex Court in Steel Authority of India v. Union Water Front Workers Union, 2001 (7) SCC 1, as this court cannot go into the grievance of applicants being contract labourers and this has to be done by the Industrial Adjudicator, as held by the Apex Court in the aforesaid case, these OAs are dismissed for want of jurisdiction, giving liberty to applicants to approach the appropriate forum, in accordance with law. No costs.

Copy of this order to be placed in each case.

S. Raju
(Shanker Raju)
Member (J)

'San.'

Brijendra
B. K. JUNEJA
Section/Court Officer
Central Administrative Tribunal
Principal Bench, New Delhi